

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)


No. K.13014/04/2012-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 07th February, 2013.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 224 of the Constitution of India, the President is pleased to appoint (i) Shri Abhay Mahadeo Thipsay, and (ii) Shri Utkarsh Vishvanath Bakre, to be Additional Judges of the Bombay High Court, in that order of seniority, for a period of one year with effect from 17th March, 2013.



(Anil Kumar Gulati)

Joint Secretary to the Government of India
Tele: 2338 1496


The Manager,
Government of India Press,
FARIDABAD

No. K. 13014/04/2012-US.I

Dated 07.02.2013

Copy to:-

1. (i) Shri Justice Abhay Mahadeo Thipsay,
(ii) Shri Justice Utkarsh Vishvanath Bakre,
Additional Judges, Bombay High Court, Mumbai.
2. The Secretary to the Governor of Maharashtra, Mumbai.
3. The Secretary to the Chief Minister of Maharashtra, Mumbai.
4. The Secretary to the Chief Justice, Bombay High Court, Mumbai.
5. The Chief Secretary, Government of Maharashtra, Mumbai.
6. The Registrar General, Bombay High Court, Mumbai.
7. The Accountant General, Maharashtra, Mumbai.
8. The Secretary to the Governor of Goa, Panaji.
9. The Secretary to the Chief Minister of Goa, Panaji.
10. The Chief Secretary, Government of Goa, Panaji.
11. The Accountant General, Goa, Panaji.
12. President's Secretariat, (CA.II Section), New Delhi
13. PS to Principal Secretary to the Prime Minister, New Delhi.
14. Additional Registrar (Conf.), O/o Chief Justice of India,
5, Krishna Menon Marg, New Delhi.
15. PS to ML&J/Sr.PPS to Secretary (Justice)/JS(NM)/JS(J-II)/ DS(HC&J)/
Justice Section/ Assistant (Desk Side).


(K.C. Thang)

Under Secretary to the Government of India
Tele: 23382978

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No. K. 11017/01/2013-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 14th February, 2013.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Alok Singh, Judge of the Jharkhand High Court, as a Judge of the Uttarakhand High Court and to direct him to assume charge of his office in the Uttarakhand High Court on or before 28th February, 2013.


(Anil Kumar Gulati)

Joint Secretary to the Government of India
Tele: 2338 1496

To


The Manager,
Government of India Press,
FARIDABAD

No. K. 11017/01/2013-US.I

Dated 14.02.2013

Copy to:-

1. Shri Justice Alok Singh, Judge, Jharkhand High Court, Ranchi.
2. The Secretary to the Governor of Jharkhand, Ranchi.
3. The Secretary to the Chief Minister of Jharkhand, Ranchi.
4. The Secretary to the Chief Justice, Jharkhand High Court, Ranchi.
5. The Chief Secretary, Government of Jharkhand, Ranchi.
6. The Registrar General, Jharkhand High Court, Ranchi.
7. The Accountant General, Jharkhand, Ranchi.
8. The Secretary to the Governor of Uttarakhand, Dehradun.
9. The Secretary to the Chief Minister of Uttarakhand, Dehradun.
10. The Secretary to the Chief Justice, Uttarakhand High Court, Nainital.
11. The Chief Secretary, Government of Uttarakhand, Dehradun.
12. The Registrar General, Uttarakhand High Court, Nainital.
13. The Accountant General, Uttarakhand, Dehradun.
14. PS to Principal Secretary to the Prime Minister, New Delhi.
15. The Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
16. PS to ML&J/Sr.PPS to Secretary (Justice)/JS(J-II)/JS(MD)/Dir./DS/ Justice Section/ Assistant (Desk Side).


(K.C. Thang)

Under Secretary to the Government of India
Tele: 2338 2978

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-13027/01/2013-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 22nd February, 2013.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint Shri Justice Chockalingam Nagappan, Judge of the Madras High Court, to be the Chief Justice of the Orissa High Court with effect from the date he assumes charge of his office.



(Anil Kumar Gulati)

Joint Secretary to the Government of India
Tele: 2338 1496

To

The Manager,
Government of India Press,
FARIDABAD

No. K.13027/01/2013-US.I

Dated 22.02.2013.

Copy to:-

- 1 Shri Justice Chockalingam Nagappan, Judge, Madras High Court, Chennai.
- 2 The Secretary to the Governor of Orissa, Bhubaneswar.
- 3 The Secretary to the Chief Minister of Orissa, Bhubaneswar.
- 4 The Secretary to the Acting Chief Justice, Orissa High Court, Cuttack.
- 5 The Chief Secretary, Government of Orissa, Bhubaneswar.
- 6 The Registrar General, Orissa High Court, Cuttack.
- 7 The Accountant General, Orissa, Bhubaneswar.
8. The Secretary to the Governor of Tamil Nadu, Chennai.
- 9 The Secretary to the Chief Minister of Tamil Nadu, Chennai.
- 10 The Secretary to the Acting Chief Justice, Madras High Court, Chennai.
- 11 The Chief Secretary, Government of Tamil Nadu, Chennai.
- 12 The Registrar General, Madras High Court, Chennai.
- 13 The Accountant General, Tamil Nadu, Chennai.
- 14 The President`s Secretariat, (CA.II Section), New Delhi
- 15 PS to Principal Secretary to the Prime Minister, New Delhi.
- 16 The Additional Registrar (Conf.), O/o Chief Justice of India,
5, Krishna Menon Marg, New Delhi.
- 17 PS to ML&J/Sr.PPS to Secretary (Justice)/JS(J-II)/JS(MD)/DS(A)/D.S./
Justice Section/ Assistant (Desk Side).



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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 28th February, 2013.

NOTIFICATION

In exercise of the powers conferred by article 223 of the Constitution of India, the President is pleased to appoint Shri Justice Sonam Phintso Wangdi, Judge of the Sikkim High Court, to perform the duties of the office of the Chief Justice of the Sikkim High Court with effect from 01st March, 2013 consequent upon the retirement of Shri Justice Permod Kohli, Chief Justice of the that High Court.



(Anil Kumar Gulati)

Joint Secretary to the Government of India
Tele: 2338 1496

To

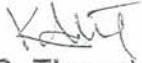
The Manager,
Government of India Press,
FARIDABAD

No. K. 11019/1/2013-US.I

Dated 28.02.2013

Copy to:-

1. Shri Justice Permod Kohli, Chief Justice, Sikkim High Court, Gangtok.
2. Shri Justice Sonam Phintso Wangdi, Judge, Sikkim High Court, Gangtok.
3. The Secretary to the Governor of Sikkim, Gangtok.
4. The Secretary to the Chief Minister of Sikkim, Gangtok.
5. The Secretary to the Chief Justice, Sikkim High Court, Gangtok.
6. The Chief Secretary, Government of Sikkim, Gangtok.
7. The Registrar General, Sikkim High Court, Gangtok.
8. The Accountant General, Sikkim, Gangtok.
9. The President's Secretariat, (CA.II Section), New Delhi
10. PS to Principal Secretary to the Prime Minister, New Delhi.
11. Additional Registrar (Conf.), O/o Chief Justice of India,
5 Krishna Menon Marg, New Delhi.
12. PS to ML&J/Sr.PPS to Secretary (Justice)/JS(J-I)/JS(MD)/Director/DS(HC&J)/DS(J)
Justice Section/ Assistant (Desk Side).


(K.C. Thang)

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